

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PENSION & PENSIONERS' WELFARE)

LOK SABHA
UNSTARRED QUESTION NO. 2171
(TO BE ANSWERED ON 02.08.2023)

REVERTING TO OPS

2171. DR. A. CHELLAKUMAR:
SHRI RAJMOHAN UNNITHAN:
DR. MOHAMMAD JAWED:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Department of Personnel and Training has completed the process of issuing general orders to exclude Central Government employees whose advertisements for recruitment were released on or before 31/12/2003 from the National Pension System (NPS) and bring them under the Old Pension Scheme (OPS) in the light of the recent Supreme Court judgment; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): Yes Sir, The Department of Pension and Pensioners' Welfare has issued instructions on 03.03.2023 in the light of Court judgments, giving one time option to the Central Government civil employee for inclusion under CCS (Pension) Rules, 1972 (now 2021) who has been appointed against a post or vacancy which was advertised/ notified for recruitment/ appointment prior to notification for National Pension System i.e. 22.12.2003. Department of Personnel and Training has issued similar orders for AIS officers on 13.07.2023.
